

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 3**  
**Supplementary List**

**COMP.APPL/ 14 (CH)2024**  
**In**  
**CA (CAA) No. 38/Chd/Hry/2023**  
**(1st Motion)**  
**(Disposed of on 21.12.2023)**

**IN THE MATTER OF:**

**Napino Auto and Electronics Ltd.                      ...                      Petitioner-Financial Creditor**

**Under Section: 230-232, CA 2013**  
**Rule :11 NCLT, 2016**

**Order delivered on 08.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the applicant in   : Mr. Anand Chhibbar, Senior Advocate with Mr.**  
**COMP.APPL/14(CH)    G.S. Sarin, PCS, Mr. Vaibhav Sahni and Mr.**  
**2024                      Shikhar Sarin, Advocates and Ms. Swati**  
**Vashisth, PCA**

**ORDER**

Heard the submissions made by the Senior Counsel for the petitioner. The Senior Counsel may instruct their clients to submit an undertaking that although the High Court has noted that the Court No.I to hear the matters, they have no objection, if the matter is heard by Court No.II, as now vide order dated 06.04.2024 of the Hon'ble President, all the pending matters as of now (which were earlier transferred to Court No.I) stand transferred to Court No.II.

Priyanka  
08.04.2024

Let the matter be posted before the Regular Bench of Court No.II on  
19.04.2024 in the Supplementary List.

Sd/-

**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(Dr. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**